

225


CRR-672-2020 (O & M)**SUNIL KUMAR @ KALLU V/S STATE OF HARYANA**

Present: Mr. Nikhil Ghai, Advocate and
Mr. Shubham Mangla, Advocate for the petitioner.

Mr. Ramender Singh Chauhan, AAG, Haryana.

Although, as per the affidavit, Annexure P-4, petitioner has undergone a custody of more than 02 years and 05 months, but in the reply filed on behalf of Additional Superintendent of Police, Meham, a stand has been taken that the petitioner was never in custody.

Let the Director General of Police, Haryana, look into the matter and file an affidavit.

List on 18.10.2023.

Interim order to continue.

(SUVIR SEHGAL)
JUDGE

07.07.2023
sheetal